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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.**

REGN. NO. CCP 437/92 in
DA-194/92

DATE OF DECISION: 12.2.1993

H.D. Kainthla.

... Petitioner.

Versus

Union of India.

... Respondent.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... None.

For the Respondents.

... Ms Meera Chhibber,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

From the reply filed and the copy of the order dated 13.1.1993 produced in this case, it is clear that the judgement rendered in O.A.194/92 has been complied with inasmuch as the speaking order has been passed. Though there is some delay in compliance, counsel for the respondents explained that it was on account of the administrative and procedural reasons which explanation we accept. Counsel for the respondents submitted that sanction for payment of honorarium to the petitioner has also been made and the cheque was also tendered to the petitioner's counsel. If the petitioner has not collected the said cheque, it would be proper for the respondents to send the same to the petitioner by registered post. In the circumstances, no further action is called for. These proceedings are accordingly dropped.


(I.K. RASGOTRA)
MEMBER(A)

'SRD'
120293


(V.S. MALIMATH)
CHAIRMAN